

BHOR GHAT TOLL

ACT NO. XVIII. OF 1836

[Rep., of Act, 2 of 1837]

[5th September, 1836.]

*Passed by the Right Hon'ble the Governor General of India in Council, on the 5th September, 1836.*

I. It is hereby enacted, in modification of Section I. Regulation IX. Of 1830, of the Bombay Code, that from the 1st day of October next, every Labor Cart, and every Labor Hackery, not having springs, and having wheels of less diameter than three feet six inches, and the tyers less in breadth than three inches, shall be subject at the Bhor Ghaut in passing to a Toll not exceeding Half a rupee, if such Cart or Hackery be drawn by two Bullocks, and not exceeding a rupee, if such Cart or Hackery be drawn by four Bullocks.

II. And it is hereby enacted, that the collection of Toll which by the second Section of the Regulation aforesaid, was placed under the Superintendence of the Collector of the Northern Konkan, shall from the said 1st day of October next, be under the Superintendence of such person as the Governor of Bombay in Council shall appoint.

III. Nothing in the foregoing Sections shall be construed as interfering with the right of Government to grant such exemptions as may be deemed proper from payment of the prescribed Toll.

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